

Clause 1

2. That at page 1, line 4,—

for "1957" substitute "1958"

(iv) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 27th February, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Janardhan Rao Desai,
2. Shri Akbar Ali Khan,
3. Shri T. V. Kamalawamy,
4. Shrimati Savitry Devi Nigam,
5. Shri J. S. Bisht,
6. Shri M. D. Tumpalliwar,
7. Shri Jethalal Harikrishna Joshi,
8. Dr. Raghbir Singh,
9. Giani Zail Singh,
10. Shri Vijay Singh,
11. Shri R. S. Doogar,
12. Shri Abdur Rezzak Khan,
13. Shri V. K. Dhage,
14. Shri R. P. Sinha,
15. Dr. P. J. Thomas."

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

TALKS HELD WITH DR. GRAHAM

Shri Vajpayee (Bairampur): Sir, under Rule 197 I beg to call the attention of the Prime Minister to the following matter of urgent public importance and request that he may make a statement thereon:—

"Talks held with Dr. Graham on the Kashmir issue, during his recent visit to India."

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): On 2nd December 1957, the Security Council adopted a resolution, copy of which is being separately laid on the Table of the House. [See Appendix IV, annexure No. 15.]

The Government of India did not accept this resolution and India's representative in the Security Council made our position clear in the following words:—

"I am, therefore, authorised by the Government of India to say that, as on previous occasions, even on the occasion of the resolution which enabled Mr. Jarring to go to India, there was no question of our acceptance, no question of our acquiescence to what has been put in this resolution. We shall offer the traditional hospitality of our country to Dr. Graham, if he goes there."

Dr. Graham arrived in Delhi on January 12, and left for Karachi on January 17. He came back to Delhi on January 23 and left for Karachi on the morning of February 1. He paid a third visit to Delhi from February 7 to February 13.

During his stay in Delhi Dr. Graham and his officials had several talks with our officials and with the Minister for Defence. Dr. Graham also saw me on three occasions.

[Shri Jawaharlal Nehru]

Throughout these talks, we reiterated our position as stated during the discussions in the Security Council and elsewhere and stressed that action has to be taken by Pakistan to vacate the aggression in terms of the Security Council resolution of 17th January 1948 and the UNCIP resolutions as defined in detail by our representative in the Security Council. So far as the Government and the people of India are concerned, they have fully complied with, and continue to adhere to, the provisions of the Security Council resolution of 17th January 1948, part I of the UNCIP resolution of 13th August 1948 and the Cease-fire Agreement, the provisions of which have been consistently violated by Pakistan during the last ten years. We expressed the hope that the U.N. representative and the Security Council will take necessary action for the rectification of these violations, for the vacation of aggression by Pakistan and for future compliance by Pakistan with the provisions of the Security Council resolution of 17th January 1948, Part I of UNCIP resolution of 13th August 1948 and the Cease-fire Agreement.

CORRECTION OF ANSWER TO
SUPPLEMENTARIES ON STARRED
QUESTION No. 219.

The Deputy Minister of Finance (Shri B. K. Bhagat): Sir, with your permission, I would like to make a minor correction to a statement which I made on the floor of this House on 18th November, 1957 in reply to supplementaries to Starred Question No. 219 by Sarvashri Morarka and Nathwani regarding the under-writing of shares by the Life Insurance Corporation. At one stage I stated:

"It can be worked out. The statement gives the commission in each case. Before under-writing the shares, the Life Insurance

Corporation satisfy themselves that all those shares which they underwrite will yield profit by way of commission."

The statement should read as under:

"It can be worked out. Before underwriting the shares, the Life Insurance Corporation satisfy themselves that all those shares which they underwrite will yield profit by way of commission."

I now place on the Table of the House a statement showing the commission earned by the Corporation by under-writing shares of various companies, as at 30th September, 1957. [See Appendix IV, annexure No. 16.]

RICE MILLING INDUSTRY
(REGULATION) BILL*

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to move for leave to introduce a Bill to regulate the rice-milling industry in the interests of the general public.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the rice-milling industry in the interests of the general public."

The motion was adopted.

Shri A. M. Thomas: Sir, I introduce the Bill.

RAILWAY BUDGET, 1958-59—
GENERAL DISCUSSION—contd.

Mr. Speaker: The House will now resume further discussion on the Railway Budget. Out of 15 hours allotted for the discussion, 11 hours and 28 minutes have already been availed of and 3 hours and 32 minutes now remain.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 3-3-58.